

SHRI PILOO MODY: Drop the matter.

MR. SPEAKER: Now, that Shri Unnikrishnan is not here, why do you propose?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS (SHRI K. RAGHU-RAMAI AH): We may keep it pending and we can decide on it when he is present.

श्री शशि भूषण उन्नीकृष्णन आये
उस वन आप निर्णय करे तो अच्छा होगा ।

MR. SPEAKER: I have my ruling ready with me. But I have promised him that I will give him an opportunity. I think we will keep it pending. Now, Papers to be laid on the Table.

SHRI ATAL BIHARI VAJPAYEE (Gwalior): Did Shri Unnikrishnan know that the matter is coming up today?

MR. SPEAKER: No. Before I give my ruling he wanted to make a submission. I said that I will allow him to make a submission. The contents of the letter from *Organiser* I had given to him.

श्री अटल बिहारी वाजपेयी : यह मामला आज आयेगा यह उनको पता था या नहीं ।?

MR. SPEAKER: No. But I told him that I will take it up before the end of the session, and this is the last day of the session.

पिछले दो दिन में आपने मामला आने नहीं दिया, वं बेचारे क्या करते ?

श्री अटल बिहारी वाजपेयी :
पोस्टपोन कर दीजिये ।

**RE QUESTION OF PRIVILEGES
AGAINST ALL INDIA RADIO**

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, what happened to my privilege motion against the All India

Radio for blacking out the name of the mover of an adjournment motion, which was disclosed on the 2nd May, concerning the railways? Three days have passed and this is the last day of the session. All the documentary evidence and information that you require are available in the Library. My information is that the Director-General and another person in the department personally intervened and have done away with the copy of the report from here. If the governmental bodies go on doing unauthorised things like this, what is the point in our being here and going on talking all the time? This is a very serious matter, which must be discussed today. We cannot have this non-sense all the time. I have given notice. It should be taken up.

श्री अटल बिहारी वाजपेयी : (ग्वालियर):
आल इंडिया रेडियो में पार्लियामेंट की कार्यवाही भी ठीक ठीक रिपोर्ट नहीं की जाती है। आल इंडिया रेडियो कांग्रेस पार्टी की जायदाद नहीं है और न उनके प्रचार का साधन है ।

SHRI G. VISWANATHAN (Wandiwass): They pick and choose the names also.

MR. SPEAKER: I think, so far as your views are concerned.

SHRI JYOTIRMOY BOSU: Not only views.

MR. SPEAKER: What are you doing? You let me know when you cool down so that I may get up.

SHRI JYOTIRMOY BOSU: After we adjourn.

MR. SPEAKER: I do feel, being the Members of this House, when they speak here, there should be no discrimination. I am not giving any ruling over it. I want to get their explanation. I will come before this House. I assure you I am not leaving it here.

श्री हुकमचन्द कछवाय (मुरैता) : अध्यक्ष जी, आप मुझे एक मिनट का समय दीजिये।

अध्यक्ष महोदय : आप बैठ जायें।

श्री हुकम चन्द कछवाय . अध्यक्ष जी, संसद समीक्षा में जो लोग योग्य हैं उन को काम नहीं दिया जाता है बल्कि और लोगों को दिया जाता है

MR. SPEAKER: I will thoroughly examine this. We will have to lay down a procedure for it. We have to discuss it amongst ourselves. Normally, I have to get their version as to why they did it. After all, personally, I feel that the treatment should be fair. Everybody should be very fairly reported, whether this side or that side. Of course, they can omit the Speaker if they like.

SHRI JYOTIRMOY BOSU: Why?

MR. SPEAKER I very often find myself, my own observations missing. The result is that what Mr. Jyotirmov Bosu says or what people on this side say, that is given and I am never defended either in this House or by the press or anybody else. We will have to find it out.

SHRI JYOTIRMOY BOSU: I am cool enough now-in fact 72° room temperature.

MR. SPEAKER. You wait for sometime more.

SHRI JYOTIRMOY BOSU: The question is, on 2nd May, we discussed with all the passion at our command the arrest of Mr. George Fernandes.....

MR. SPEAKER: Passion?

SHRI JYOTIRMOY BOSU: Not passion in other spheres of life. The adjournment motion was moved by me and replied to by Mr. L. N. Mishra. I had the right of reply also.

If you see the script in the Library, you will see the whole thing of Mr. L. N. Mishra, no mention of the mover, no mention of other Members. This is a day-light robbery with our money....

MR. SPEAKER: That is over now. Kindly sit down. There was a time that the Members sat down when the Speaker got up. We have to change the rules now that when a Member gets up, the Speaker will sit down. What is this? This has become a habit. When I stand, you ask me to please sit down and I sit down. The reverse process has started. You cannot ask me to sit down when I am standing. It is the only way of avoiding trouble that I stand up.

The papers to be laid, Shri Bhola Paswan Shastri

SHRI ATAL BIHARI VAJPAYEE: I have given an adjournment motion on the hunger-strike by Mr. George Fernandes and others as a protest against the ill-treatment meted out to them by the Jail authorities.

MR. SPEAKER You discussed it the other day. The matter has already been discussed, every thing, in adjournment motion, in No-Confidence motion

श्री अटल बिहारी वाजपेयी : नहीं, अध्यक्ष जी ऐसा मन कहिये। जेल में वह बन्द है। उन के साथ कैसा व्यवहार हो रहा है। आज अखबारों में खबर छूट है कि वह भूख-हड़ताल कर रहे हैं। उन वकील उन से नहीं मिल सकते। कल तो उनके घर वालों को नहीं मिलने दिया गया। मंत्री जी से कहिये वह ब्यान दें।

MR. SPEAKER: I have allowed matters under Rule 377 to three of you. But as far as the adjournment

motion is concerned, I am sorry this is not possible.

Papers to be laid. Shri Bhola Paswan Shastri.

12.15 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER DELHI URBAN ART COMMISSION ACT

THE MINISTER OF WORKS AND HOUSING (SHRI BHOLA PASWAN SHASTRI): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 26 of the Delhi Urban Art Commission Act, 1973:—

- (1) The Delhi Urban Art Commission (Terms and Conditions of Service) Rules, 1974, published in Notification No. G.S.R. 191(E) in Gazette of India dated the 27th April, 1974.
- (2) The Delhi Urban Art Commission (Conditions of Exemption) Rules, 1974, published in Notification No. G.S.R. 192(E) in Gazette of India dated the 27th April, 1974.
- (3) The Delhi Urban Art Commission (Budget and Finance) Rules, 1974, published in Notification No. G.S.R. 193 (E) in Gazette of India dated the 27th April, 1974. [Placed in Library. See No. LT-7009/74].

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI D. K. BOROOAH): I beg to lay on the Table:—

- (1) A copy of Synthetic Rubber (Price Control) Second Amendment Order, 1974

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(Hindi and English versions) published in Notification No. S.O. 464 in Gazette of India dated the 16th February, 1974, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the above Notification. [Placed in Library. See No. LT-7010/74].

NOTIFICATION UNDER DELIMITATION ACT, 1972.

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY): I beg to lay on the Table a copy of Order No. 13 (Hindi and English versions) of the Delimitation Commission in respect of the delimitation of Parliamentary and Assembly constituencies in the Union Territory of Goa, Daman and Diu, published in Notification No. S.O 268 (E) in Gazette of India dated the 27th April, 1974, under sub-section (3) of section 10 of the Delimitation Act 1972. [Placed in Library. See No. LT-7011/74].

STATEMENTS CORRECTING REPLIES TO USQ ETC. AND NOTIFICATION UNDER CENTRAL EXCISE RULES

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table:—

- (a) Statements (i) Correcting the reply given on the 30th November 1973 to Unstarred Question No. 2981 by Shri Saroj Mukherjee regarding seizure of smuggled goods in each State in 1972-73 and (ii) giving reasons for delay in correcting the reply.